

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH



No. OA 350/00785/2014

Date of order : 23.8.2016

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member

HRIDAY RANJAN SAHA

VS

UNION OF INDIA & ORS.

For the applicant : None  
For the respondents : Mr.B.P.Manna, counsel

O R D E R (ORAL)

This matter is taken up in the Single Bench in terms of Appendix VIII of Rule 154 of CAT Rules of Practice, as no complicated question of law is involved.

2. None appeared for the applicant. As it is found from the order sheets that none had appeared for the applicant on last several occasions also, Rule 15(1) of CAT (Procedure) Rules, 1987 is invoked. Ld. Counsel for the respondents is heard.

3. Ld. Counsel for the respondents submitted that the applicant has agreed as per his prayer (a) in the OA to the deduction of reasonable amount towards rent against the quarter he was occupying, from payable DCRG and the respondents have deducted Rs.28,774/- and paid the balance sum of Rs.5,41,265/- to the applicant which the applicant has received under his clear signature on 19.8.13. The departmental document with all calculations as handed over by the ld. Counsel for the respondents is taken on record.

4. In view of above since the grievance of the applicant seems to be redressed by the respondents and nothing is left for adjudication, the OA is disposed of without any further order.

5. In case the applicant is further aggrieved he will be at liberty to file a fresh OA.

6. No order is passed as to costs.

  
(BIDISHA BANERJEE)  
MEMBER (J)

in